

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No.041/00011/2018

Date of Order: This, the 5th Day of October, 2018.

THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER

THE HON'BLE MR. NEKKHOMANG NEIHSIAL, ADMINISTRATIVE MEMBER

Smt Manju Rani Deb
D/o Amar Ch. Deb
Resident of Radhanagar
P.O: Agartala, P.S: East Agartala
Agartala, Tripura (W)
PIN: 799 001.

...Applicant

By Advocate: Mr P.Maishan

-Versus-

1. The Vice Chancellor
Central Agricultural University
Iroisemba, Imphal, Manipur
PIN: 795 0004.
2. The Registrar
Central Agricultural University
Iroisemba, Imphal, Manipur
PIN: 795 0004.
3. The Chairperson
Enquiry Committee
College of Agriculture
Central Agricultural University
Iroisemba, Imphal, Manipur
PIN: 795 0004.
4. The Dean

College of Fisheries
Central Agricultural University
Lembucherra, Tripura (W)
Post Box No.60, Agartala
PIN: 799 001.
Guwahati-781 001.

... Respondents

By Advocate:

O R D E R (ORAL)

MANJULA DAS, MEMBER (J):

By this OA filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant makes the following prayers:-

“I. the Impugned Order, dated, 26/11/2012 issued by the Vice Chancellor, Disciplinary Authority, CAU, Imphal, may be quashed.

II. The Corrigendum, dated, 02/01/2017 issued by the Registrar, CAU, Imphal, may be quashed.

III. Directing the Respondent to regularize the period of absence of the Applicant w.e.f. 14/01/2012 to 13/03/2012 by sanctioning earned leave and or medical leave.”

2. We have heard Mr.P.Maishan, learned counsel for the applicant. None appeared for the respondents. We have gone through the available pleadings including the written statements filed on behalf of the respondent nos. 1, 2 & 4.

3. From the records it appears that the against the penalty order, the applicant had preferred an appeal on 01.07.2014 which had been forwarded to the Registrar, Central Agricultural University, Imphal vide letter dated 04.07.2015 and the said appeal is still pending consideration. Therefore, at this stage, we are of the considered view that ends of justice will be met if the respondents are directed to consider and dispose of the appeal within a time frame. Accordingly, the respondents (more particularly, the appellate authority) are directed to consider and dispose of the appeal dated 01.07.2014 as per rules within a period of one month from the date of receipt of this order.

4. The OA is disposed of accordingly. No costs.

**NEKKHOMANG NEIHSIAL
ADMINISTRATIVE MEMBER**

**(MANJULA DAS)
JUDICAIL MEMBER**

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